



తెలంగాణ రాజపత్రము
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**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 22nd March, 2022 and the said assent is hereby first published on the 22nd March, 2022 in the Telangana Gazette for general information:—

ACT No. 1 OF 2022.

**AN ACT FURTHER TO AMEND THE TELANGANA
FISCAL RESPONSIBILITY AND BUDGET
MANAGEMENT ACT, 2005.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Third Year of the Republic of India, as follows:—

1. (1) This Act may be called the Telangana Fiscal Responsibility and Budget Management (Amendment) Act, 2022.

**Short
title
and
commence-
ment.**

[1]

(2) It shall be deemed to have come into force with effect from the 1st April, 2021.

**Amend-
ment of
Section
9.
(Act No.
34 of
2005)**

2. In the Telangana Fiscal Responsibility and Budget Management Act, 2005, in section 9, in sub-section (2), in clause (b), after the second proviso thereunder, the following proviso shall be added, namely,-

“Provided also that for the financial years 2021-22 and 2022-23, the Fiscal Deficit shall be contained within the limits prescribed below:-

Financial Year	% of GSDP
2021-22	4%
2022-23	5%

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.